



**Government of Jammu and Kashmir,
Civil Secretariat, Revenue (Haj & Auqaf) Department**

Notification

Jammu, the 25th January, 2019

SRO 79 .- In exercise of the Powers Conferred by sub- section (1) of section 6 of the Jammu and Kashmir Wakafs Act, 2001 (Act No III of 2001), the Government, after consulting the Special Officer Auqaf, Jammu and Kashmir, hereby publish land measuring 101 Kanals and 02 Marlas comprising Khasra Nos from S.No.01 to 38 as indicated in Annexure "A" to this notification in the form of Graveyards, Masjids, Khanqahs and Khola, situated in different villages/Tehsils of District Jammu, as "Wakaf property" for the purposes of the said Act.

By order of the Government of Jammu and Kashmir.

Sd/-

(Shahid Anayatullah) IAS

Commissioner/Secretary to Government,
Revenue Department

Dated:- **25-01-2019**

No:- Rev/Auq/78/2018

Copy to the:-

1. Commissioner/Secretary to Government, General Administration Deptt.
2. Secretary to Government, Department Law, Justice & Parliamentary Affairs.
3. Deputy Commissioners, Jammu
4. Director, Archives, Archaeology & Museums, J&K.
5. OSD to Advisor (G) to Hon'ble Governor for information.
6. Special officer Auqaf, J&K, Jammu.
7. General Manager, Govt. Press, Jammu/Srinagar. He is requested to publish the notification in the next issue of the Government Gazette and supply 20 copies of the said notification to this Department as well as Special Officer, Auqaf, Jammu.
8. Administrator Auqaf, Tehsil Jammu, District Jammu.
9. Pvt. Secretary to Commissioner/Secretary to Government, Revenue Deptt.
10. I/C Website, Revenue Department.
11. Stock/Govt. Order/SRO file

(Ghulam Rasool)KAS

Deputy Secretary to Government,
Revenue Department

